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KOD**FORM A
PUBLIC ANNOUNCEMENT**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF M/s ORMA MARBLE PALACE
PRIVATE LIMITED****RELEVANT PARTICULARS**

1	Name of corporate debtor	M/s ORMA MARBLE PALACE PRIVATE LIMITED
2	Date of incorporation of corporate debtor	10-11-1994
3	Authority under which corporate debtor is incorporated / registered	RoC- Ernakulam
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U14101KL1994PTC008334
5	Address of the registered office and principal office(if any) of corporate debtor	III 13 KOTHAKULANGARA, THRISSUR ROAD, ANGAMALY, ERNAKULAM, KL 683572 IN
6	Insolvency commencement date in respect of corporate debtor	09/04/2021 (Order Received on 20/04/2021)
7	Estimated date of closure of insolvency resolution process	17-10-2021
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA Jasin Jose IBBI/PA-001/IP-P00695/2017-2018/11225
9	Address and e-mail of the interim resolution professional, as registered with the Board	Jasin Jose, Ponmattam Madaserry Mookannoor PO-683577, Angamaly, Kerala, India Email-Jasinjoseponmattam@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	CA Jasin Jose 5D, Skyline Riverscape, Thottumugham, Aluva, Kerala-683101 Email-cajasinjose@gmail.com
11	Last date for submission of claims	04-05-2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Not Applicable	Webblink: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s ORMA MARBLE PALACE PRIVATE LIMITED** on 09-04-2021

The creditors of **M/s ORMA MARBLE PALACE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 04-05-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - Not applicable. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Sd/-
CA Jasin Jose FCA, CPE (USA), IP,RV
IBBI/PA-001/IP-P00695/2017-2018/11225

Date : 21-04-2021
Place: Aluva



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सेन्ट्रल बैंक ऑफ़ इंडिया
Central Bank of India

1911 ई. सिन्धु नदी "822" "CENTRAL TO YOU SINCE 1911"

THIRUVANANTHAPURAM REGIONAL OFFICE,
2nd Floor CSI Building, Pulimoodu Junction,
M G Road, Thiruvananthapuram-01
Tel: 0471 4000046
E-mail: recvthirro@centralbank.co.in

E - AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002